

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

O.A. No. 184, 186, 418, 419, 198 420, 425, 402, 412; 414, 435, 436, 437, 466 & 467/91;

DATE OF DECISION 29.8.1991

C.B.Sathaye & 13 ors.	Petitioner .		
Mr. 3.P. Kulkarni	Advocate for the Petitioner(s)		
Versus			
Union of India & Ors.	Respondent		
Mr. P.M.Pradhan	Advocate for the Respondents		

CORAM:

The Hon'ble Mr. U.C. Srivastava, Vice-Chairman.

The Hon'ble Mr.

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not? *)
- 3. Whether their Lordships wish to see the fair copy of the Judgement? No
- 4. Whether it needs to be circulated to other Benches of the Tribunal? MGIPRRND-12 CAT/86-3-12-86-15,000

(U.C.Srivastava)

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH, BOMBAY * * * * *

O.A. Nos. 184/91, 186/91, 418/91, 419/91, 420/91, 425/91, 402/91, 412/91, 414/91, 435/91, 436/91, 437/91, 466/91 & 467/91.

1.	C.B.Sathaye, T-98, Old P&T Colony, Gultekadi, Pune 411 001.	•••	Applicant (OA 184/91)
2.	V.M.Gujarathi, P-91, Old P&T Colony, Gultekadi, Pune 411 001.	• • •	Applicant
3.	V.V.Joshi, P-57, Old P&T Colony, Gultekadi, Pune 411 001.	•••	(OA 186/91) Applicant
4.	G.B.Patankar, P-88, P&T Golony, Gultekadi, Pune 411 001.	• • •	(OA 418/91) Applicant
5.	G.D.Kanitkar, P-85, Old P&T Colony,	•••	(QA 419/91)
6.	Gultekadi, Fune 411 001. P.M. Vani,	•••	Applicant (OA 420/91)
	P-52, Old P&T Colony, Gultekadi, Pune 411 001.	•••	Applicant (OA 425/91)
7.	K.S.Khedekar, P-49, Old P&T Colony, Gultekadi, Pune 411 001.		Applicant (OA 402/91)
8.	N.M.Autade, T-134 Old P&T Colony, Gultekadi, Fune 411 001.	•••	Applicant (OA 412/91)
9.	P.D. Kulkarni, P-50, Old P&T Colony, Gultekadi, Pune 411 001.	•••	Applicant
10.	M.D.Godse, T-01, Old P&T Colony, Gultekadi, Pune 411 001.	•••	(OA 414/91) Applicant
11.	B.S.Shaikh, T-27, Old P&T Colony,		(OA 435/91)
12.	Gultekadi, Pune 411 001. P.R.Patil, T-13, Old P&T Colony,	•••	Applicant (OA 436/91)
13.	Gultekadi, Fune 411 001. M.R. Kulkarni,	• • •	Applicant (OA 437/91)
•	T-140, Old P&T Colony, Gultekadi, Fune 411 001.	•••	Aprlicant (OA 466/91)
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14. Smt. S.R.Satpute, T-144, Old P&T Colony, Gultekadi, Pune 411 001. ... Applicant (OA 467/91)

V/s

Union of India & Ors.

Respondents

CORAM : Hon'ble Vice-Chairman, Shri U.C.Srivastava

Appearances:

Mr. S.P.Kulkarni, Advocate for the applicant and Mr.P.M.Pradhan, Advocate for the respondents.

ORAL JUDGEMENT: Dated: 29.8.1991
(Per. U.C. Srivastava, Vice-Chairman)

In all these cases, some of which have been listed for hearing (sl.no.1 to 6) and some of which are listed for admission hearing (sl.no.7 to 14) the counsel for the parties have stated that the point involved in these applications is one and and same as such counter affidavit filed can be read in all the other applications and all can be disposed of together. Accordingly applications at Sl.No.7 to 14 are admitted and I proceed to dispose of all the applications together. Learned counsel for the applicants contended that he is challenging the action of the opposite parties in taking proceedings against the applicants under Public Premises (Eviction of Unauthorised Occupants) Act on the ground of discrimination as in respect of 13 other employees were allowed to stay in the premises. The learned counsel for the respondents produced before us a letter of the Director of Postal Services dated 21.8.91 addressed to the Estate Officer/Chief Post Master General, Maharashtra Circle, in which it has been clearly stated that out

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of those 13 occupants with whom applicants are claiming discrimination 11 have credited the amount of arrears of licence fee and have produced the receipt and that they have vacated the premises. The remaining two did not credit the arrears of licence fee and therefore their premises have been vacated from them and a panchanama has been prepared and the same has been sent. Shri P.M. Pradhan, learned counsel for the respondents also made a statement in this behalf. learned counsel for the applicants accepted this position and said that in view of this present position it will not be possible for him to convince the court the pleas which he has raised but he prays that some reasonable time may be granted to the applicants to vacate the premises and prays that three months time may be granted to the applicants to vacate the premises. The prayer appears to be reasonable and accordingly time upto 31st December 1991 is granted to the applicants to vacate the premises. Till then the applicants shall not be evicted by the respondents. The applicants shall handover the vacant position of the premises in their posession by 31.12.1991 or any date prior to the convenience of the respondents after biving them due intimation of the date on which induct posession is to be taken. This shall not be dene any other person in the premises in any manner and shall also clear all the dues before they vacate the premises. With these observations the applications stand disposed of finally with no order as to costs.

(U.C.Srivastava)

Vice-Chairman